

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SKM ESTATES LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	SKM ESTATES LIMITED
2. Date of incorporation of corporate debtor	30/09/1993
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, ROC Kolkata I
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909WB1993PLC060266
5. Address of the registered office and principal office (if any) of corporate debtor	4 D. L. KHAN ROAD, BLOCK-B, ROOM NO. 401, Kolkata, KOLKATA, West Bengal, India, 700025
6. Insolvency commencement date in respect of corporate debtor	Order 19.08.2026 Received on 21-08-2026
7. Estimated date of closure of insolvency resolution process	15-Feb-2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Sanjai Kumar Gupta IBBI/IPA-001/IP-P00592/2017-2018/11045
9. Address and e-mail of the interim resolution professional, as registered with the Board	5A, Akma Heights, 27A, Bagmari Road, Kolkata - 700054 casanjaigupta@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	5A AKMA Heights, 27A Bagmari Road, Kolkata 700054 ip.skместates@gmail.com
11. Last date for submission of claims	02-Sep-2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.NA 2. 3.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : https://ibbi.gov.in/home/downloads Physical Address : NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SKM ESTATES LIMITED on 19.08.2026.

The creditors of SKM ESTATES LIMITED are hereby called upon to submit their claims with proof on or before 02-09-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Sanjai Kumar Gupta

Interim Resolution Professional

SKM ESTATES LIMITED in CIRP

IBBI/IPA-001/IP-P00592/2017-2018/11045

Place : Kolkata
Date : 22.08.2026

AFA AA1/11045/02/300627/109047 Valid Upto : 30-Jun-27
5A, Akma Heights, 27A, Bagmari Road, Kolkata - 700054